

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KARNAL AGRICULTURAL INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Karnal Agricultural Industries Limited
2.	Date of incorporation of Corporate Debtor	18.11.1991
3.	Authority under which Corporate Debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No of Corporate Debtor	U72900DL1991PLC046431
5.	Address of the registered office and principal office (if any) of Corporate Debtor	BQ, 19, Shalimar Bagh, New Delhi-110088
6.	Insolvency commencement date in respect of Corporate Debtor	10.12.2024 (The IRP was appointed vide order 27.03.2025 in IA No 6123 of 2024 in C.P. (IB) No.: 659 of 2021 passed by Hon'ble NCLT, New Delhi Bench). The said order came to knowledge of IRP on 03.04.2025 from the email received from Court Officer New Delhi Bench IV)
7.	Estimated date of closure of Insolvency Resolution Process	08.06.2025 (180 days from 10.12.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravi Bansal IBBI Registration no: IBBI/IPA-001/IP-P00162/2017-18/10331
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 308 Adarsh Complex 03 Community Centre Wazirpur Industrial Area, New Delhi – 110052 Registered Email Id ipravibansal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 308 Adarsh Complex 03 Community Centre Wazirpur Industrial Area, New Delhi – 110052



		Email ID: kail.cirp2025@gmail.com
11.	Last date for submission of claims	17.04.2025 (14 days from 03.04.2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not known till now
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not known till now
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	a) https://www.ibbi.gov.in/home/downloads b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Karnal Agricultural Industries Limited** on 10.12.2024.

The creditors of **Karnal Agricultural Industries Limited**, are hereby called upon to submit their claims with proof on or before 17.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



(Handwritten Signature)
Ravi Bansal

Interim Resolution Professional
Karnal Agricultural Industries Limited

05 APR 2025

Date: 05.04.2025
Place: New Delhi

PRATHAMA UP GRAMIN BANK

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
Whereas, The undersigned being the Authorised officer of the PRATHAMA U.P. GRAMIN BANK under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.

Table with columns: Sr. No., Name of the Borrower/Guarantor/Mortgagor/Branch Name, Description of Movable Property, Outstanding Amount as per Notice, Date of Demand Notice, Date of Possession.

FORM NO. INC-26

(Pursuant to Section 13(4) of the Companies Act 2013 and Rule 30 of Companies (Incorporation) Rules 2014)
Before the Regional Director, Northern Region, Delhi

Notice is hereby given to General Public that the company proposes to make the application to the Central Government (Regional Director, Northern Region) under section 13(4) of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Association of the company in form of special resolution passed at Extra ordinary General Meeting held on Wednesday, 02nd April, 2025 to enable the company to change its Registered Office from 'State of Delhi' to 'State of Haryana'.

INDRAPRASTHA MEDICAL CORPORATION LIMITED

Regd. Office : Sarita Vihar, Delhi-Mathura Road, New Delhi - 110 076 (India)
Corporate Identity Number : L24232D, 1989PLC030958
Phone : 91-11-26925858, 26925891, Fax : 91-11-26823629
E-mail: imcl@apollospecialty.com, Website : delhi.apollohospitals.com

NOTICE OF LOSS OF SHARE CERTIFICATES
Table with columns: SR. NO., FOLIO NO., NAME, SHARES, DIST. NO., S/C NO.

Any person(s) who has/have any claim(s) in respect of the said share certificate should lodge such claim(s) with the Company at its registered office within 15 days of publication of this notice, after which no claim will be entertained and the Company will proceed to issue duplicate share certificate.

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KARNAL AGRICULTURAL INDUSTRIES LIMITED

Table with 2 columns: Sl. No., Details of creditor/claim.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Karnal Agricultural Industries Limited on 10.12.2024.

बैंक ऑफ बड़ोदा BANK OF BARODA

BRANCH - Jeoni Mandi, 1426, Near Jeoni Mandi X-ing, Agra (UP)-282004 Mob: 0562-2623958, 2621298; E-MAIL: vjjeon@bankofbaroda.com

E-AUCTION SALE NOTICE

[Appendix IV-A (Provision to Rule 8(6) & 6(2))] Sale Notice for Sale of Immovable Properties
E-Auction Sale Notice for sale of Immovable Assets under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision of Rule 8(6) & 6(2) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable Property mortgaged/charged to the Bank of Baroda, the Physical possession of which has been taken by the Authorised Officer of Bank of Baroda, will be sold on "As is where is, As is what is", and "Whatever there is" basis for realization of the debts due to Bank. Further details of property are mentioned below:

Table with columns: Name of the Borrowers/Guarantors & Address, Total Dues, Description of Mortgaged Property, Type of Possession, Reserve Price EMD 10% Bid Increment Amount.

DATE OF E-AUCTION: 23.04.2025, Time:02:00 Pm to 06:00 Pm, Last Date and Time for submission of EMD amount is : 22.04.2025 upto 5:00 PM Property Inspection Date & Time: 22.04.2025 Time: 10:00 AM to 4:00 PM

The sale will be done by the undersigned through e-auction platform provided at the Website https://ebkgray.in on the date and time mentioned above. The interested bidders may submit EMD through DD/NEFT or RTGS, in the respective EMD Collection Account the intending Bidders/Purchasers are required to participate in the E-Auction process at e-Auction Service Provider's website https://ebkgray.in. This service Provider will also provide online demonstration/training on e-Auction on the portal. The Sale Notice containing the General Terms and Conditions of Sale is available/published in the Banks websites/webpage portal. https://ebkgray.in

UJIVAN SMALL FINANCE BANK

Registered Office: Grape Garden, No. 27 3rd 'A' Cross, 18th Main, 6th Block, Koramangala, Bengaluru-560095
Regional Office:- GMTT Building Plot No. D-7, Sector-3, Noida (UP)-201301
Branch Office:- Branch Office:- Ground Floor, Nagar Nigam No. 03/311, Sri Ramdhary Plaza, Banwari Nagar, Niranjapur, Tehsil Koil, Aligarh-202001

PUBLIC AUCTION NOTICE

PUBLIC NOTICE FOR SALE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISIONS RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Table with columns: Sr. No., Loan Account Number, Name of Borrower/Co-Borrower/Guarantor, Date of 13-2 Notice & Demand Amount, Date of Possession, Present Outstanding balance, Date & Time of Inspection of the property, Reserve Price in INR, Earnest Money Deposit (EMD) in INR (10 % of reserve price), Date and Time of E-Auction, Last date for submission of Bid, Account details for remitting EMD.

Terms & Conditions:- The E-auction is being held on "AS IS WHERE IS", "AS IS WHAT IS" and "whatever there is" basis. 1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/rights/dues/affecting the property, prior to submitting their bid.

1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/rights/dues/affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues.

Form No. INC-26

(Pursuant to rule 30 of Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before the Central Government

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of Bhatia Electronic Products Private Limited Having its registered office at E-2/1, DDA Market, Sultanpuri, C Block, North West Delhi, India, 110086

Notice is hereby given to the General Public that the company proposes to make application to the Central Government (Power delegated to Hon'ble Regional Director, Northern Region, New Delhi) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the company in terms of the special resolution passed at an Extra Ordinary General Meeting held on 05.02.2025 to enable the company to change its Registered Office from 'State of National Capital Territory of Delhi' to 'State of Haryana'.

Date: 04.04.2025 Place: New Delhi

KG PETROCHEM LIMITED

Registered Office: C-171 Road No 9 J, VKI Area, Jaipur- 302013 Raj. Corporate Office: 6th Floor, No.602, Monarch Building, Amrapali Marg, Hanuman Nagar, Vaishali Nagar, Jaipur-302021, Rajasthan, Email Id: manish@bhavik.biz, Website: www.kgpetrochem.com, Contact No.: 9983340261, CIN: L24117RJ1980PLC001999

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND REMOTE E-VOTING INFORMATION

1. Notice is hereby given that the Extraordinary General Meeting (EGM) of the Members of KG Petrochem Ltd ("the Company") will be held on Monday, April 28, 2025 at 03.00 P.M. (IST) at Corporate Office of the Company situated at 6th Floor, No.602, Monarch Building, Amrapali Marg, Hanuman Nagar, Vaishali Nagar, Jaipur-302021 (Raj.), to transact the business set out in the Notice dated April 01, 2025.

E-AUCTION SALE NOTICE

(Under regulation 32 & 33 of IBB (Liquidation Process) Regulations, 2016)

LARK LOGISTICS PRIVATE LIMITED

Liquidator of Lark Logistics Private Limited ("LLPL") hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of LLPL, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from: https://bbi.baanknet.com/ or can be obtained by sending an email to: cirp.larklogistics@gmail.com

Table with columns: Lot No., Lot Name, Location and Address, Reserve Price (Rs.), EMD (Rs.), Incremental Bid Amount (Rs.).

Important Notes: 1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS" through approved service provider PSB Alliance (Alliance of all Public Sector Banks). 2. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and Liquidation regulations made thereunder.

